

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2637

ANSWERED ON:09.12.2014

REGULATION OF E COMMERCE

Kamaraaj Dr. K.;Kambhampati Dr. Hari Babu;Pandey Shri Ravindra Kumar;Singh Shri Parvesh Sahib;Singh Shri Rakesh;Venugopal
Dr. Ponnusamy

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the e-marketing companies are subject to rules and regulations of the States where they operate, if so, the details thereof and if not, the corrective steps taken in this regard;
- (b) whether the Government proposes to issue guidelines for regulation of e-marketing and if so, the details thereof; and
- (c) whether requests have been received for setting up of regulatory authority for e-trading, if so, the details thereof and the response of the Government thereto?

Answer

THE MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB PATIL DANVE)

(a): At present there is no single set of law/ regulations to govern E-commerce industry and therefore E-commerce activities come under the purview of different laws like Information Technology Act, 2000, Contract Law and India Penal Code. E-commerce industry is also required to comply with other business laws like Company law, Labour law, Income Tax laws, Sales Tax law, etc. Some of these laws/rules like that of Sales Tax are directly administered by State Governments.

(b) &(c): Presently there is no proposal for a separate regulatory framework for e-commerce under consideration.